

आयकर अपीलीय अधिकरण, चण्डीगढ़ न्यायपीठ, चण्डीगढ़
IN THE INCOME TAX APPELLATE TRIBUNAL, CHANDIGARH
BENCH 'B' CHANDIGARH

BEFORE: SHRI A.D.JAIN, VICE PRESIDENT AND
SHRI VIKRAM SINGH YADAV, ACCOUNTANT MEMBER

आयकर अपील सं./ITA No. 802/CHD/2023

निर्धारण वर्ष / Assessment Year. : 2024-25

Manav Uthan Sewa Samiti, House No. 990, Sector 41/40-B, Chandigarh.	बनाम VS	The CIT (Exemptions), Chandigarh.
स्थायी लेखा सं./PAN /TAN No: AAATM9942K		
अपीलार्थी/Appellant		प्रत्यर्थी/Respondent

निर्धारिती की ओर से/Assessee by : Ms. Monika Aggarwal, Advocate

राजस्व की ओर से/ Revenue by : Smt. Kusum Bansal, CIT-DR

तारीख/Date of Hearing : 29.08.2024

उदघोषणा की तारीख/Date of Pronouncement : 05.09.2024

HYBRID HEARAING

आदेश/ORDER

PER A.D.JAIN, VICE PRESIDENT

This is assessee's appeal for assessment year 2024-25 against the order of the ld. Commissioner of Income Tax (Exemptions), Chandigarh dated 04.10.2023.

2. The ld. counsel for the assessee has filed an Application dated 28.08.2024 seeking permission to withdraw the appeal. The contents of the withdrawal application are reproduced hereunder:

This is in reference to captioned matter fixed for hearing on 29.08.2024. In this regard it is submitted as under:

- 1 That present appeal was preferred by appellant against order of CIT Exemptions (Chandigarh) dated 08.08.2023 rejecting application filed for regular approval in Form No. 10AB under clause (iii) of first proviso to S. 80G(5) of the Act being barred by limitation.*
- 2 It is submitted that in view of para 4.1. of latest circular passed by CBDT i.e. CIRCULAR NO. 7/2024 [F.NO. 173/25/2024-1TA-IJ, DATED 25-4-2024 (copy attached) extending limitation for applying registration till 30.06.2024, appellant has filed fresh application for registration in Form No. 10AB under clause (iii) of first proviso to S. 80G(5) of the Act vide acknowledgement no. 232608020220524 dated 22 May 2024.*
- 3 For the above reasons we have been directed to withdraw the instant appeal.*

3. The ld. DR has posed no objection to the request of the assessee.

4. In view of the above facts and circumstances, the appeal of the assessee is dismissed as withdrawn.

5. In the result, the appeal of the assessee is dismissed as withdrawn.

Order pronounced on 5th September, 2024.

Sd/-

**(VIKRAM SINGH YADAV)
ACCOUNTANT MEMBER**

Sd/-

**(A.D.JAIN)
VICE PRESIDENT**

“Poonam”

आदेश की प्रतिलिपि अग्रेषित/ Copy of the order forwarded to :

1. अपीलार्थी/ The Appellant
2. प्रत्यर्थी/ The Respondent
3. आयकर आयुक्त/ CIT
4. विभागीय प्रतिनिधि, आयकर अपीलीय अधिकरण, चण्डीगढ़/ DR, ITAT, CHANDIGARH
5. गार्ड फाईल/ Guard File

आदेशानुसार/ By order,
सहायक पंजीकार/ Assistant Registrar